## <sup>1</sup>THE PUNJAB LOCAL AUTHORITIES CENSUS EX-PENSES CONTRIBUTION ACT, 1950.

PUNJAB ACT. No. XIX of 1950.

(Received the assent of His Excellency the Governor on the 31st October, 1950, and first published in the Punjab Government Gazette (Extraordinary) of November 1, 1950.]

An Act to provide for contribution by Local Authorities of portion of the expenses to be incurred in connection with the taking of census and for certain other purposes

It is hereby enacted as follows:-

- 1. (1) This Act may be called the Punjab Local Short title, extent Authorities Census Expenses Contribution Act, 1950. and commencement.
- (2) It extends to the whole of <sup>2</sup>[Union territory of Chandigarh] but nothing herein contained shall affect the powers of the Cantonment authorities with respect to the application of cantonment funds and property.
- (3) It shall come into force on such date as the <sup>3</sup>[Central Government] may, by notification, appoint in this behalf.
- 2. In this Act, unless there is anything repugnant in Interpretation. the subject or context,—

of 1948.

- (a) "Census" means a Census taken in accordance with the provisions of the Census Act, 1948.
- (b) "prescribed" means prescribed by rules made under this Act.
- 3. Notwithstanding anything contained in any enactment in regard to the funds of any Local Authority, the <sup>3</sup>[Central Government] may direct that such portion of any expenses, as may be prescribed incurred for anything done in accordance with the Census Act, 1948, or the rules made of 1948. thereunder, may be charged to the funds of any local authority constituted for and on behalf of the area within which such expenses were incurred.

<sup>&</sup>lt;sup>1</sup>For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1950, page 845; for proceedings in the Assembly, Punjab Legislative Assembly Debates, Volume II, 1950, pages (9) 103—(9) 106.

<sup>&</sup>lt;sup>2</sup>Substituted for the word "Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

<sup>\*</sup>Substituted for the words "State Government" by ibid.

Power to enforce orders.

4. If the <sup>1</sup>[Central Government] on receiving a report from the District Magistrate or the Superintendent of XXXVII Census Operations is satisfied that a local authority has made default in performing any duty imposed on it by or under this Act or the Census Act, 1948, or has failed to make payment of expenses or cost as required by or under section 3 of this Act or section 16 of the Census Act, 1948, XXXVII the <sup>1</sup>[Central Government] may make such orders and take of 1948 such steps as it may consider expedient for securing the performance of such duties or the payment of such expenses or costs, as the case may be.

Power to make rule

- 5. (1) The <sup>1</sup>[Central Government] may make rules to carry out the purposes of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely—
  - (a) the portion of the expenses incurred in connection with the taking of census which may be charged under this Act to the funds of any local authority;
  - (b) the manner in which sums charged under this Act shall be computed and paid;
  - (c) the manner in which and the extent to which any duty connected with census may be performed by a local authority.

<sup>1.</sup> Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

